VIRGO GLOBAL MEDIA LIMITED

COMPANY INDENTIFICATION NUMBER: L74910TG1999PLC031187

Registered Office: Plot No. 5, Mithila Nagar, Road No. 10, Banjara Hills, Hyderabad, Telangana, 500034. **Tel:** 040-23351212/2335; **Fax:** 040-23351214; **Email:** csvirgo@yahoo.in; **Website:** www.virgoglobalmedia.com.

This Advertisement is being issued by Saffron Capital Advisors Private Limited, on behalf of Mrs. Namburu Vasundhara Mani (**"Acquirer"**) pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 in respect of the open offer to acquire shares of the Virgo Global Media Limited (**"Target Company").** The Detailed Public Statement with respect to the aforementioned offer was published on April 30, 2015 in The Financial Express (English), Jansatta (Hindi), Mumbai Lakshadeep (Marathi) and Nava Telangana (Regional). Subsequently, corrigendum to DPS was published on June 08, 2015 (**"Corrigendum"**) in the same newspapers in which the DPS was published.

The shareholders of the Target Company are requested to kindly note the following:

1. Offer Price is Re. 1/- (Rupee One Only) per Equity Share. There has been no upward revision in the Offer Price.
2. Committee of Independent Directors (hereinafter referred to as **"IDC"**) of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on June 09, 2015 in the same newspapers in which the DPS was published.
3. The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
4. The Letter of Offer with respect to the Offer ("LoF") dated June 04, 2015, was dispatched to all the Eligible Shareholders on June 09, 2015 as per the letter received from Registrar to the Open Offer.
5. Please note that a copy of the LoF (including Form of Acceptance-cum-Acknowledgement) will also be available on SEBI's website (www.sebi.gov.in) during the Tendering Period and Eligible Shareholders can also apply by downloading such forms from SEBI's website. Further, in case of non-receipt/non-availability of the Form of Acceptance-cum-Acknowledgement, the application can be made on plain paper along with the following details:
   a. In case of Equity Shares held in physical form: Name and address of first holder, name(s) and address(es) of joint holder(s) (if any), registered folio number, share certificate number, distinctive numbers, number of Equity Shares held, number of Equity Shares offered, original share certificate(s), original broker contract note of a registered broker (in case of unregistered shareholders) and valid share transfer form(s). The details of the Acquirer should be kept blank. In case the share certificate(s) and the transfer deed(s) are lodged with the Target Company/its transfer agents for transfer, then the acceptance shall be accompanied by the acknowledgment of lodgment with, or receipt by, the Target Company/its transfer agents, of the share certificate(s) and the transfer deed(s);
   b. In case of Equity Shares held in dematerialized form: Name, address, number of Equity Shares held, number of Equity Shares tendered, depository participant ("DP") name, DP ID, beneficiary account number and a photocopy or counterfoil of the delivery instructions in "Off-Market" mode, duly acknowledged by the DP in favor of the special depository account.

The details of the special depository account are as under:

Depository Name	NSDL
Account Name	Virgo Global Media Ltd - Open Offer Escrow Account - Operated By Aarthi Consultants Pvt Ltd
Depository Participant ("DP") Name	HSE Securities Limited
DP ID Number	IN302734
Beneficiary Account Number	10078658
ISIN	INE400B01020
Market	Off-Market
Date of Credit	July 13, 2015

Shareholders having their beneficiary account in CDSL have to use the inter-depository Delivery Instruction slip for the purpose of crediting their Equity Shares in favour of Special Account with NSDL.

6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on May 11, 2015. All observations received from SEBI by way of their letter no. CFD/DCR2/OW/34219/2014 dated May 29 2015 in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LoF.
7. There have been no other material changes in relation to the Offer, since the date of the public announcement on April 23, 2015, save as otherwise disclosed in the DPS and Corrigendum.
8. To the best of the knowledge of the Acquirer there are no other statutory approvals required to acquire the Shares that are validly tendered pursuant to the Offer. However in case of any statutory approvals being required by the Acquirer at a later date, the Offer shall be subject to receipt of such additional statutory approvals.
9. Schedule of Activities:

Activity	Date and Day
Public Announcement (PA)	Thursday, April 23, 2015
Publication of DPS in the newspapers	Thursday, April 30, 2015
Filing of the Draft Letter of Offer with SEBI	Monday, May 11, 2015
Last date for a competitive bid	Monday, May 25, 2015
Identified Date*	Tuesday, June 02, 2015
Letter of Offer to be dispatched to shareholders	Tuesday, June 09, 2015
Last date for revising the Offer price/ number of shares	Thursday, June 11, 2015
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Friday, June 12, 2015
Date of publication of Offer Opening Public Announcement	Monday, June 15, 2015
Date of commencement of Tendering Period (Offer Opening Date)	Tuesday, June 16, 2015
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, June 29, 2015
Last Date for completion of all requirements including payment of consideration	Monday, July 13, 2015

** Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the parties to the SPA) are eligible to participate in this Offer any time before the closure of this Offer*

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF and/or Corrigendum. The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

Issued by the Manager to the Offer on behalf of the Acquirer :

SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
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SEBI Registration Number: INM 000011211
Contact Person: Amit Wagle

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Place : Mumbai
Date : June 13, 2015